

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 373/MP/2023

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 14th August, 2025

In the matter of

Petition under Section 79(1)(f) for adjudication of dispute on change of time stamping and the documentation required as proof of lease rights for grant of connectivity under the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter- State Transmission System) Regulations, 2022.

And

In the Matter Of:

Indosol Solar Private Limited

Aurobindo Galaxy, A wing, 16th Floor, Opp IKEA,
Rayadurgam, Hyderabad– 500081,
Telangana

..... Petitioner

VERSUS

- 1. Central Transmission Utility of India Limited,**
Floor No.5-10, Tower 1, Plot No. 16,
IRCON International Tower, Institutional Area,
Sector 32, Gurugram- 122001,
Haryana.
- 2. New and Renewable Energy Development Corporation
of Andhra Pradesh Ltd.,**
12-464/5/1, River Oaks Apartment, CSR
Kalyana Mandapam Road, Tadepalli,
Guntur– 522 501
Andhra Pradesh.
- 3. The Secretary, Ministry of New and Renewable Energy,**
Atal Akshay Urja Bhawan,
CGO Complex, Lodhi Road,
New Delhi –110003.



4. **The Secretary, Ministry of Power,**
Shram Shakti Bhawan, 5, Rafi Marg,
New Delhi – 110001.
5. **The Special Chief Secretary, Energy Department,**
AP Secretariat, Velagapudi,
Amaravati– 522 238, Andhra Pradesh.

...Respondents

Parties present:

Shri Anand K. Ganeshan, Advocate, ISPL
Ms. Swapna Seshadri, Advocate, ISPL
Shri Harsha V Rao, Advocate, ISPL
Ms. Aishwarya Subramani, Advocate, ISPL
Shri Ranjeet Singh Rajput, CTUIL
Shri Lashit Sharma, CTUIL

ORDER

The Petitioner, Indosol Solar Private Limited, has filed the present Petition seeking adjudication of dispute on the documentation required as proof of lease rights for the grant of connectivity under the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter referred to as the “GNA Regulations”). The Petitioner has made the following prayers:

“(a) Hold the Government Order of the GoAP submitted by the Petitioner as valid proof of land lease rights in terms of Regulation 5.8(vii) of the GNA Regulations;

(b) Direct the Respondent No.1 to grant connectivity to the Petitioner under the land route in terms of the GNA Regulations;

(c) Direct the Respondent No.1 to restore the time stamp of the connectivity application to the original timestamp of when the initial application was made; and

(d) Pass such other further order(s) as the Commission may deem just in the facts of the present case.”



2. Subsequently, the Petitioner filed Interlocutory Application (IA) No. 98 of 2023 with the following prayers:

“(a) Pass an ad interim order allowing the present Application seeking direction from the Commission to direct the Respondent No.1 to restore and retain the original time stamp of the application for connectivity to the original timestamp of when it was initially made i.e., 9.11.2023 at 12:14:10 PM for application number 2200000363; 01:19:04 PM for application number 2200000364; 01:45:51 PM for application number 2200000365 and 02:36:04 PM for application number 2200000366, till the final disposal of the Petition filed by the petitioner;

(b) Pass an ad interim Order reserving the Capacity of Evacuation Connectivity applied for by the Petitioner, till the final disposal of this petition; and,

(c) Pass any such other and further reliefs as the Commission may deem just and proper in the facts and circumstances of the present case.”

3. IA No.98 of 2023 was heard on 29.11.2023. During the course of the hearing, learned counsel for the Petitioner and the representative of the Respondent, CTUIL, made elaborate submissions on the IA and considering their respective submissions, the Commission directed the Respondent, CTUIL, to dispose of the application of the Petitioner within ten days in accordance with law. The Petitioner was also granted liberty to mention the main Petition or the IA only after the disposal of its application by the CTUIL.

4. During the course of the proceedings on 31.7.2025, the learned counsel for the Petitioner submitted that their grievance raised in the present case no longer survives, and the Petition may, accordingly, be disposed of as having been rendered infructuous.

5. Considering the submissions made by the learned counsel for the Petitioner that the prayers made in this Petition no longer survive for our consideration, the Petition is, accordingly, disposed of as having been rendered infructuous.

6. Petition No. 373/MP/2023, along with pending IA, is disposed of in terms of the above.

sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson

